

CENTRAL ELECTRICITY REGULATORY COMMISSION

RECORD OF PROCEEDINGS

Petition No. 28/2009

Subject: Petition under Section 79 (1) (b) of the Electricity Act, 2003 for the approval of provisional tariff for the generation and sale of solar energy to the States of Delhi, Haryana and Rajasthan through a composite scheme.

Coram: Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member

Petitioner: ACME Tele Power Limited

Respondents: North Delhi Power Ltd, BSES Rajdhani Power Ltd, BSES Yamuna Power Ltd, Haryana Renewable Energy Development Agency, Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Rajasthan Renewable Energy Corporation Ltd.

Date of hearing: **19.2.2009**

Parties present: Shri M.G.Ramachandran, Advocate, ACME Tele Power Ltd
Shri Anand K.Ganesan, Advocate, ACME Tele Power Ltd
Shri N.Venkataraman, ACME Tele Power Ltd.

The petitioner has made this application under Section 79 (1) (b) of the Electricity Act, 2003 for approval of the capital cost and provisional tariff for sale of electricity by the petitioner to the utilities in the States of Delhi, Haryana and Rajasthan through a composite scheme.

2. The petitioner has submitted that it proposes to set up two solar power projects of 2 x 50 MW each in the State of Rajasthan based on "Concentrating Solar Power Technology". The petitioner is stated to have obtained 'in principle' consent from the State of Rajasthan and the respondents 1 to 4 for purchase of power from the said projects.

3. Learned counsel for the petitioner submitted that it had approached the Commission through this petition for facilitating promotion of renewable sources of energy and has given a detailed project report. Learned counsel further submitted that since more than two States had expressed interest for purchase of power from the project, the Commission may order notice to the respondents and take a decision after hearing the parties and examining all the data submitted.

4. The Commission directed to admit the petition and issuance of notice to the respondents. The petitioner was directed to serve copy of the petition to the respondents, if not already done. The respondents may file their responses within six weeks, with copy to the petitioner who may file its rejoinder, if any, within three weeks thereafter.

5. The next date of hearing will be intimated in due course.

6. The Commission is in the process of framing the regulations for determination of tariff for the projects for renewable sources of energy. The Commission would like the petitioner to assist the Commission by providing the relevant data including international practices and the technology used etc, to facilitate framing of regulations.

Sd/-
Chief (Legal)